

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 960 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 24/02/2026 in W.P.No.9048 of 2025 and pass on the file of the High Court.

Between:

1. The Transmission Corporation of Telangana Limited (TSTRANSCO), The Superintending Engineer, Warangal Circle.
2. The Superintending Engineer, TSTRANSCO, Warangal Circle.
3. The Executive Engineer, 400 KV Construction I, TSTRANSCO, Warangal.
4. The Assistant Engineer, TSTRANSCO, Warangal.

**...APPELLANTS/
RESPONDENT
Nos.2 TO 5**

AND

1. Barla Yadagiri, S/o Sattaiah, aged about 51 years, Occ Agriculture R/o Siripuram Village, Lingala Ghanpur Mandal, Jangaon District, Telangana.

**...RESPONDENT/
WRIT PETITIONER**

2. The State of Telangana, represented by its Principal Secretary, Energy Department, Secretariat Building, Hyderabad.
3. The District Magistrate/District Collector, Jangaon District.

**...RESPONDENTS/
RESPONDENT
Nos.1 & 6**

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim stay of all further proceedings pursuant to the Order dated 24.2.2026 in W.P. No. 9048 of 2025 passed by Hon'ble Smt. Justice RENUKA YARA, pending disposal of W.A. No. of 2026, in the interests of justice.

**Counsel for the Appellants: SRI N.SREEDHAR REDDY,
SC FOR TELANGANA TRANSCO
Counsel for the Respondent No.1: SRI GURRAM VENKAT RAMANA
Counsel for the Respondent No.2: GP FOR ENERGY
Counsel for the Respondent No.3: GP FOR REVENUE**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.960 of 2026

(CNR No. HBHC010517732026)

Dated:07.09.2026

Between:

The Transmission Corporation of Telangana Limited (TSTRANSCO),
Superintending Engineer, Warangal Circle,
and 3 others.

...Appellants

and

Barla Yadagiri,
and 2 others.

...Respondents

JUDGMENT:

Sri N.Sreedhar Reddy, learned Standing Counsel for
Transmission Corporation of Telangana Limited, appears for the
appellants.

Learned counsel Sri Gurram Venkat Ramana appears for
respondent No.1.

2. The appellants - Transmission Corporation of Telangana Limited are respondents No.2 to 5 in W.P.No.9048 of 2025. Respondent No.1 herein, who is the writ petitioner, assailed the action of the appellants in laying 4 legged tower for passing of 400 KV Damarcherla-Jangaon Quad Direct Current (DC) Line on his agricultural land without issuing any notification, proper survey or considering his objections or fixing any compensation for the tower base, as illegal and arbitrary. Respondent No.1 prayed for stopping the tower laying activities. The appellants, in their counter affidavit, proposed payment of Rs.1,50,000/- for crop damage at the time of execution of the works. But, according to the appellants, the writ petitioner had not given his land documents. The appellants also questioned the maintainability of the writ petition. The learned writ court, by the impugned judgment dated 24.02.2026 passed in the writ petition, directed as follows:

“6. In view of the foregoing, the petitioner is entitled to the payment of compensation towards the value of the land and in addition towards the loss of crop i.e., Rs.1,50,000/-.

7. In the result, the Writ Petition is disposed of with a direction to the respondent Nos.2 to 5 to pay compensation for acquired land as per guidelines of the Central Government and in addition, to pay Rs.1,50,000/-, which is already proposed for payment towards loss of crop within three weeks of submission of the representation by the petitioner along with the documents in proof of title. There shall be no order as to costs.”

3. Learned Standing Counsel for the appellants, by relying on the decision of the Apex Court in the **Power Grid Corporation of India**

Limited v. Century Textiles and Industries Limited¹, submits that the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (hereinafter referred to as, “the Land Acquisition Act”) are not applicable to laying down the transmission lines or towers over the private lands. Therefore, the direction of the learned writ court to the appellants to pay the compensation for the acquired land as per the guidelines of the Central Government in addition to the proposed payment of Rs.1,50,000/- towards loss of crop is not proper in the eye of law. It is submitted that if the compensation is computed as per the guidelines of the Central Government, the quantum of compensation for the crop damage and laying of transmission tower which cover a maximum of 100 square yards on the said land would not be to the tune of Rs.1,50,000/-. Learned Standing Counsel for the appellants, therefore, submits that the impugned direction may be confined to payment of Rs.1,50,000/-, which the appellants proposed to pay towards loss of crop. Learned Standing Counsel for the appellants further submits that the Hon’ble Supreme Court in the case of **Century Textiles and Industries Limited** (supra) had held that in such cases, the appropriate course for the aggrieved party is to file a suit before the District Judge concerned. Moreover, it also observed that the Central Government has framed the guidelines

¹ (2017) 5 SCC 143

dated 15.10.2015 which provide for the mode and manner of assessment of compensation.

4. Learned counsel for the writ petitioner submits that in this case, no compensation has been awarded at all, though considerable portion of the writ petitioner's land has been affected due to the installation of the 4 legged transmission tower by the appellants. Learned counsel for the writ petitioner has placed reliance on the decision of the High Court of Judicature at Allahabad in **Bhullan Singh v. State of Uttar Pradesh**², wherein the State was directed to strictly adhere to the governing guidelines for payment of compensation when the action of such electricity company impacts the property rights of citizens. The notification dated 14.06.2024 issued by the Ministry of Power, Government of India, has been referred to therein. Learned counsel for the writ petitioner also does not dispute that the provisions of the Land Acquisition Act will not apply in cases of laying down the transmission lines under the Electricity Act, 2003 (hereinafter referred to as, "the Electricity Act") read with the Indian Telegraph Act, 1885 (hereinafter referred to as, "the Telegraph Act").

5. Upon hearing learned counsel for the parties and on consideration of the materials on record, the provisions of the Electricity Act, the

² 2026 Supreme (A I) 743

Telegraph Act and the decisions relied upon by the learned counsel for the parties, we are of the view that the claim of compensation by the writ petitioner towards loss of crop in laying 4 legged tower for passing of 400 KV Damarcherla-Jangaon Quad DC Line on his agricultural land ought to be dealt with strictly in accordance with the guidelines framed by the Central Government as per the provisions of the Electricity Act read with the Telegraph Act, particularly Sections 10, 15 and 16 thereof, subject to proof of ownership of land by the writ petitioner before the competent authority i.e., the District Collector, within a period of six weeks from the date of receipt of a copy of this order.

6. The impugned direction of the learned writ court is modified in the manner indicated hereinabove.

7. The writ appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

SECTION OFFICER

To

1. The Secretary, Energy Department, Secretariat Building, Hyderabad, State of Telangana.
2. The District Magistrate, District Collector, Jangaon District
3. One CC to SRI N.SREEDHAR REDDY, SC FOR TELANGANA TRANSCO [OPUC]
4. One CC to SRI GURRAM VENKAT RAMANA, Advocate [OPUC]
5. Two CCs to GP FOR ENERGY, High Court for the State of Telangana, at Hyderabad. [OUT]

6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

PSK.

TKS

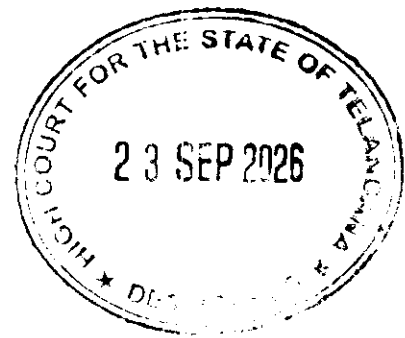


HIGH COURT

DATED: 07/09/2026

JUDGMENT

WA.No.960 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS.**

⑪
NT
19/9/26